

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**NEW DELHI****PRINCIPAL BENCH – COURT NO. III****SERVICE TAX APPEAL NO. 51250 OF 2022**

[Arising out of Order-in-Appeal No. 01/ST/DLH/2022 dated 17.01.2022 passed by the Commissioner(Appeal-I), Central Tax, Goods and Service Tax and Central Excise, Delhi]

M/s BSES RAJDHANI POWER LIMITED**...APPELLANT**

BSES Bhawan, Nehru Place Kalkaji,
New Delhi, 110 019

Versus

**COMMISSIONER APPEALS, CENTRAL
TAX/EXCISE, DELHI****...RESPONDENT**

Room No. 134, C.R. Building, I.P.
Estate, New Delhi-110 002

APPEARANCE:

Shri Varun Gaba, Advocate for the appellant

Shri Mahboobur Rehman, Authorised Representative for the respondent

CORAM:**HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)****HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)****FINAL ORDER NO.51780/2025****Date of Hearing/Decision: 17.11.2025****BINU TAMTA:**

Shri Varun Gabba, learned Counsel for the appellant has stated that the appellant does not desire to press the appeal in view of the decision of the Delhi High Court in **Tata Power Delhi Distribution Limited vs. MCD & Ors.**¹

2. Learned Authorised Representative appearing for the Department has no objection if the appeal is permitted to be dismissed as not pressed.

¹ WP(C) 4586/2012 decided on 24.08.2022

3. In view of the statement made by the learned Counsel for the appellant, the appeal is dismissed as not pressed.

(BINU TAMTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)

Ckp/RR